



- (3) The applicants shall furnish their complete service details such as date of joining in the Judicial Department and post, date of joining as Clerk, period of Leave Without Allowance under Appendix Xii A, period of deputation, period of actual service in the present district etc. in the application.
- (4) The applicants seeking transfer on medical grounds of themselves/their family shall produce the medical certificate (duly countersigned) in support of the request.
- (5) The applicants seeking transfer on priority as per the Government Order referred 4<sup>th</sup> should submit relevant certificates duly countersigned by the District Judge/Chief Judicial Magistrate concerned.
- (6) In the case of dependents of serving soldiers, the soldier should send the application for transfer of the near relative through their military authorities. Applications received otherwise will be ignored. Only one relative of a jawan will be given preferential treatment in the matter of transfer.
- (7) Subsequent request for cancellation of the sanctioned transfer shall not be entertained except for compelling circumstances.
- (8) The applications received prior to the date of this O.M will not be taken into consideration.

Incomplete applications and the applications received in the High Court after 26/08/2017 will not be entertained.

(By Order)



Assistant Registrar

To

All the District Judges (except the District Judge, Kalpetta)  
All the Chief Judicial Magistrates.

Copy to: 1. The District Judge, Kalpetta.

✓ 2. The IT Section, High Court. ( for publishing in the High Court Web Site)